

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V meeting held on 24.04.2014

The meeting No.03/AM-15 for the licensing year 2014-15 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 24.04.2014 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	R.O., TC, Noida
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Kuldeep Singh, Assistant Director	MSME
4.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meetings No.01/AM-15 due for 03.04.2014 but actually held on 17.04.2014 were taken up for ratification. As there were no amendments to the same, the above referred minutes of 03.04.2014 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.03/AM-15 dated 24.04.2014 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 3/84-ALC3/2014

MEETING DATE : 24.04.2014

1	Case No.:3/46/84-ALC3/2013	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:3/84-ALC3/2014 24.04.2014	Status: Deferred
	HQ File :01/84/050/00354/AM14/	RLA File :03/95/040/00321/AM14/	Lic.No/Date:0310752196 04.10.2013	Defer Date: 22.05.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that requisite			

comments on the proposal are still awaited from Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer. The Committee after deliberations decided to await the same and defer the case for re-listing on 22.05.2014.

2	Case No.:4/46/84-ALC3/2013	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:3/84-ALC3/2014 24.04.2014	Status: Deferred
	HQ File :01/84/050/00355/AM14/	RLA File :03/95/040/00322/AM14/	Lic.No/Date:0310752199 04.10.2013	Defer Date: 22.05.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that requisite comments on the proposal are still awaited from Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer. The Committee after deliberations decided to await the same and defer the case re-listing on for 22.05.2014.			

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Case No.:7/42/84-ALC3/2013	Party Name: KANPUR PLASTIPACK LTD	Meet No/Date:3/84-ALC3/2014 24.04.2014	Status: Approved	
HQ File :01/84/050/00308/AM14/	RLA File :06/24/040/00026/AM14/	Lic.No/Date:0610035282 06.12.2013		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of Deptt. of Chemicals & Petro-chemicals conveyed vide their O. M. No. 46011/60/2011-PC-II, dated 01.04.2014 as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Flexible Intermediate Bulk Containers	1,00,000 Kgs.	Polypropylene Granules Virgin for extrusion	1.10 Kg./Kg. content in export product
			U.V. Stabiliser Master Batch Virgin (Additive Master Batch containing 20% U.V. Stabilizer)	0.020 Kg. per Kg. of export product.
			Yarn (Conductive) Virgin	1.05 Kg./Kg. content

			in export product
		Tape (Conductive) Virgin	1.05 Kg./Kg. content in export product
		P.P. Granules for packing material	As per packing policy
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

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Case No.:10/42/84-ALC3/2013	Party Name: KANPUR PLASTIPACK LTD	Meet No/Date:3/84-ALC3/2014 24.04.2014	Status: Approved	
HQ File :01/84/050/00311/AM14/	RLA File :06/24/040/00025/AM14/	Lic.No/Date:0610035281 06.12.2013		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of Deptt. of Chemicals & Petro-chemicals conveyed vide their O. M. No. 46011/60/2011-PC-II, dated 01.04.2014 as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Flexible Intermediate Bulk containers	1,00,000 Kgs.	Polypropylene Granules Virgin for extrusion	1.10 Kg./Kg. content in export product
			U.V. Stabiliser Master Batch Virgin (Additive Master Batch containing 20% U.V. Stabilizer)	0.020 Kg. per Kg. of export product.
			P.P. Granules for packing material	As per packing policy
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

Case No.:5/47/84-ALC3/2013	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:3/84-ALC3/2014 24.04.2014	Status: Approved
HQ File :01/84/050/00360/AM14/	RLA File :07/24/040/00343/AM14/	Lic.No/Date:0710100953	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/123/2013-14/Hosy., dated 23.04.2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed	
1.	Ladies' Trousers with belt made of 100% Viscose dyed fabric, GSM-153+/-10%, Style No.RM8 7646103	13,200 Nos.	100% Viscose dyed fabric, GSM-153+/-10%	2.50 meter piece	Sq. per
2.	Ladies' Shirt Dress made of 100% Rayon dyed fabric, GSM-132+/-10%, Style No. RM8 7646204	2800 Nos.	100% Rayon dyed fabric, GSM-132+/-10%	3.00 meter piece	Sq. per
3.	Ladies' Shirt Dress made of 100% Rayon printed fabric, GSM-132+/-10%, Style No. RM8 7646204	1400 Nos.	100% Rayon printed fabric, GSM-132+/-10%	3.00 meter piece	Sq. per

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:6/47/84-ALC3/2013	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:3/84-ALC3/2014 24.04.2014	Status: Approved
HQ File :01/84/050/00361/AM14/	RLA File :07/24/040/00350/AM14/	Lic.No/Date:0710100968 31.12.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/124/2013-14/Hosy., dated 23.04.2014 as

detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed	
1.	Ladies' Shirt Dress with belt made of 55% Cotton 45% Polyester dyed fabric, GSM-100+/-10% with 55% Cotton 45% Polyester dyed fabric, GSM-85(Perforated)+/-10% Style No.RM8 7646201	9100 Nos.	55% Cotton 45% Polyester dyed fabric, GSM-100+/-10%	2.18 meter	Sq. per piece
			55% Cotton 45% Polyester dyed fabric, GSM-85(Perforated)+/-10%	0.80 meter	Sq. per piece
2.	Ladies' Top made of 100% Polyester dyed fabric, GSM-90+/-10%, Style No. 5BB05T044.B.B.	36,000 Nos.	100% Polyester dyed fabric, GSM-90+/-10%	1.38 meter	Sq. per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:2/42/84-ALC3/2013	Party Name: SRF LIMITED	Meet No/Date:3/84-ALC3/2014 24.04.2014	Status: Deferred
HQ File :01/84/050/00303/AM14/	RLA File :04/24/040/00205/AM14/	Lic.No/Date:0410153908 03.01.2014	Defer Date: 08.05.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that requisite comments on the proposal are still awaited from Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer. The Committee after deliberations decided to await the same and defer the case for re-listing on 08.05.2014.			

Case No.:17/42/84-ALC3/2013	Party Name: THE AURA CREATION EXPORTS PVT. LTD.	Meet No/Date:3/84-ALC3/2014 24.04.2014	Status: Approved
HQ File :01/84/050/00318/AM14/	RLA File :05/24/040/00359/AM14/	Lic.No/Date:0510375344	

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Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Pant made of 100% Linen woven fabric, GSM-133+/-10%	2231 Nos.	100% Linen woven fabric, GSM-133+/-10%	7407 Sq. meter (@ 3.32 sq. meter per piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

9

Case No.:2/50/84-ALC3/2013	Party Name: J.K.FABRICS	Meet No/Date:3/84-ALC3/2014 24.04.2014	Status: Deferred
HQ File :01/84/050/00402/AM14/	RLA File :07/24/040/00356/AM14/	Lic.No/Date:0710101185 08.01.2014	Defer Date: 08.05.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm. The Committee after deliberations decided to await the same and defer the case for re-listing on 08.05.2014.			

10

Case No.:5/50/84-ALC3/2013	Party Name: TECHFAB (INDIA) INDUSTRIES LTD	Meet No/Date:3/84-ALC3/2014 24.04.2014	Status: Deferred
HQ File :01/84/050/00405/AM14/	RLA File :03/95/040/00820/AM14/	Lic.No/Date:0310768762 31.01.2014	Defer Date: 22.05.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 22.05.2014.			

11	Case No.:1/50/84-ALC3/2013	Party Name: MADURA COATS PRIVATE LIMITED,	Meet No/Date:3/84-ALC3/2014 24.04.2014	Status: Deferred
	HQ File :01/84/050/00401/AM14/	RLA File :35/24/040/00044/AM14/	Lic.No/Date:3510043648 04.03.2014	Defer Date: 22.05.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm. The Committee after deliberations decided to await the same and defer the case for re-listing on 22.05.2014.			

12	Case No.:4/3/84-ALC3/2014	Party Name: KANPUR PLASTIPACK LTD	Meet No/Date:3/84-ALC3/2014 24.04.2014	Status: Deferred
	HQ File :01/84/050/00027/AM15/	RLA File :06/24/040/00036/AM14/	Lic.No/Date:0610036559 06.03.2014	Defer Date: 22.05.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer for their examination and comments. It was decided to defer the case for re-listing on 22.05.2014.			

13	Case No.:1/3/84-ALC3/2014	Party Name: KARUR K.C.P.PACKKAGINGS LIMITED,	Meet No/Date:3/84-ALC3/2014 24.04.2014	Status: Deferred
	HQ File :01/84/050/00024/AM15/	RLA File :32/24/040/00032/AM14/	Lic.No/Date:3210074492 26.03.2014	Defer Date: 22.05.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to Deptt.			

of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer for their examination and comments. It was decided to defer the case for re-listing on 22.05.2014.

14	Case No.:3/3/84-ALC3/2014	Party Name: BMU INTERNATIONAL	Meet No/Date:3/84-ALC3/2014 24.04.2014	Status: Deferred
	HQ File :01/84/050/00026/AM15/	RLA File :02/24/040/00204/AM14/	Lic.No/Date:0210201904 01.04.2014	Defer Date: 22.05.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 22.05.2014.			

15	Case No.:2/3/84-ALC3/2014	Party Name: K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:3/84-ALC3/2014 24.04.2014	Status: Deferred
	HQ File :01/84/050/00025/AM15/	RLA File :04/24/040/00300/AM14/	Lic.No/Date:0410157117 15.04.2014	Defer Date: 22.05.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case has not received from applicant firm/R.A., Chennai. Accordingly, the Committee after deliberations decided to await the same and defer the case for re-listing on 22.05.2014.			

MANUAL AGENDA CASE

(16)

Case No.34	M/s Tashu International, Noida, U.P.
NC 03/AM-15, dt. 24.04.2014	File No.01/85/50/067/AM-07/DES-V
Ratification of input output norms against Advance Authorization No.0510185062 dated 20.06.2006.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and considered the request of applicant firm for extension of time for personal hearing. The Committee after deliberations decided to agree with the request of the applicant firm and defer the case for re-listing on 01.05.2014 for personal hearing.

(17)

Case No.35	M/s Tashu International, Noida, U.P.
NC 03/AM-15, dt. 24.04.2014	File No.01/85/50/060/AM-07/DES-V
Ratification of input output norms against Advance Authorization No.0510184744 dated 16.06.2006.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case for re-listing on 01.05.2014.

(18)

Case No.36	M/s Tashu International, Noida, U.P.
NC 03/AM-15, dt. 24.04.2014	File No.01/85/50/095/AM-07/DES-V
Ratification of input output norms in respect of Advance Authorization No. 0510187987 dated 01.08.2006.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case for re-listing on 01.05.2014.

(19)

Case No.37	M/s Orient Craft Ltd., New Delhi
NC 03/AM-15, dt. 24.04.2014	File No.01/84/171/213/AM-14/DES-V
Fixation of input output norms against Annual Advance Authorization No.0510314445 dated 13.01.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided measurement chart, CAD/CAM and lay-marker of export product in support of their proposal. The Committee after deliberations decided to ask the applicant firm to provide the above information/details for consideration of the proposal. The case stands for re-listing on 22.05.2014.

(20)

Case No.38	M/s Orient Craft Ltd., New Delhi
NC 03/AM-15, dt. 24.04.2014	File No.01/84/171/215/AM-14/DES-V
Fixation of input output norms against Annual Advance Authorization No.0510314445 dated 13.01.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided measurement chart, CAD/CAM and lay-marker of export product in support of their proposal. The Committee after deliberations decided to ask the applicant firm to provide the above information/details for consideration of the proposal. The case stands for re-listing on 22.05.2014.

(21)

Case No.39	M/s Orient Craft Ltd., New Delhi
NC 03/AM-15, dt. 24.04.2014	File No.01/84/171/212/AM-14/DES-V
Fixation of input output norms against Annual Advance Authorization No.0510314446 dated 13.01.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided measurement chart, CAD/CAM and lay-marker of export product in support of their proposal. The Committee after deliberations decided to ask the applicant firm to provide the above information/details for consideration of the proposal. The case stands for re-listing on 22.05.2014.

(22)

Case No.40	M/s Orient Craft Ltd., New Delhi
NC 03/AM-15, dt. 24.04.2014	File No.01/84/171/214/AM-14/DES-V
Fixation of input output norms against Annual Advance Authorization No.0510314445 dated 13.01.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided measurement chart, CAD/CAM and lay-marker of export product in support of their proposal. The Committee after deliberations decided to ask the applicant firm to provide the above information/details for consideration of the proposal. The case stands for re-listing on 22.05.2014.

(23)

Case No.41	M/s Orient Craft Ltd., New Delhi
NC 03/AM-15, dt. 24.04.2014	File No.01/84/171/209/AM-14/DES-V
Fixation of input output norms against Annual Advance Authorization No.0510314445 dated 13.01.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Shirt full sleeve made of 100% Silk woven fabric, GSM-51+/-10%, Style No. 1657620862	460 Nos.	100% Silk woven fabric, GSM-51+/-10%, width-44"	2.52 sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(24)

Case No.42	M/s Orient Craft Ltd., New Delhi
NC 03/AM-15, dt. 24.04.2014	File No.01/84/171/208/AM-14/DES-V
Fixation of input output norms against Annual Advance Authorization No.0510359866 dated 16.07.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Cocktail Napkin made of 100% Linen woven fabric, GSM-	8472 Set	100% Linen unwashed woven fabric, GSM-180+/-	0.32 sq. meter per set

180+/-10%, Size-6"x8"	10%, width-63"
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The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(25)

Case No.43	M/s Orient Craft Ltd., New Delhi
NC 03/AM-15, dt. 24.04.2014	File No.01/84/171/210/AM-14/DES-V
Fixation of input output norms against Annual Advance Authorization No.0510336492 dated 04.10.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 22.05.2014.

(26)

Case No.44	M/s Fashion Accessories, Gurgaon
NC 03/AM-15, dt. 24.04.2014	File No.01/84/171/222/AM-14/DES-V
Fixation of input output norms against Annual Advance Authorization No.0510369393 dated 25.10.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 22.05.2014.

(27)

Case No.45	M/s Fashion Accessories, Gurgaon
NC 03/AM-15, dt. 24.04.2014	File No.01/84/171/216/AM-14/DES-V
Fixation of input output norms against Annual Advance Authorization No.0510345222 dated 08.02.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Pillow Cover made of front and back: 55% Silk 45% Cotton woven fabric, Lining: 100% Polyester fabric, GSM-82+/-10%, Size-20"x20"	4000 Nos.	55% Silk 45% Cotton woven fabric, GSM-82+/-10%, width-54"	1.01 sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(28)

Case No.46	M/s Fashion Accessories, Gurgaon
NC 03/AM-15, dt. 24.04.2014	File No.01/84/171/221/AM-14/DES-V
Fixation of input output norms against Annual Advance Authorization No.0510369393 dated 25.10.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided measurement chart of export product in support of their proposal. The Committee after deliberations decided to ask the applicant firm to provide the above information/details for consideration of the proposal. The case stands for re-listing on 22.05.2014.

(29)

Case No.47	M/s Seato Auto Accessories (India) Pvt. Ltd., Kerala
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NC 03/AM-15, dt. 24.04.2014	File No.01/84/50/289/AM-14/DES-V
Ratification of input output norms against Advance Authorization No.1010054266 dated 30.07.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 08.05.2014.

(30)

Case No.48	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 03/AM-15, dt. 24.04.2014	File No.01/84/50/170/AM-14/DES-V
Ratification of input output norms against Advance Authorization No.3510041934 dated 22.08.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm. The Committee after deliberations decided to await the same and defer the case for re-listing on 22.05.2014.

(31)

Case No.49	M/s Finproject India Pvt. Ltd., Jaipur
NC 03/AM-15, dt. 24.04.2014	File No.01/84/50/105/AM-12/DES-V
Re-fixation of input output norms against Advance Authorization No.1310035553 dated 06.06.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 08.05.2014.

(32)

Case No.50	M/s Finproject India Pvt. Ltd., Jaipur
NC 03/AM-15, dt. 24.04.2014	File No.01/84/50/138/AM-12/DES-V
Re-fixation of input output norms against Advance Authorization No.1310035784 dated 29.06.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 08.05.2014.

(33)

Case No.51	M/s Finproject India Pvt. Ltd., Jaipur
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NC 03/AM-15, dt. 24.04.2014	File No.01/84/50/194/AM-12/DES-V
Re-fixation of input output norms against Advance Authorization No.1310036488 dated 24.08.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 08.05.2014.

(34)

Case No.31	M/s Finproject India Pvt. Ltd., Jaipur
NC 03/AM-15, dt. 24.04.2014	File No.01/84/50/103/AM-12/DES-V
Ratification of input output norms against Advance Authorization No.1310035552 dated 06.06.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 08.05.2014.
